



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00922/2020

Chandigarh, this the 26th of November, 2020

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Krishan Mohan Chanchal son of late Shri Brij Paul, r/o House No.731/31, Bapu Dham Colony, Sector 26, Chandigarh-160019.

....Applicant

(BY: Mr. Madhav Pokhrel, Advocate)

Versus

1. Union Territory Chandigarh, Department of Industry, through its Secretary U.T. Secretariat, Sector 9, Chandigarh-160009.
2. Director Department of Industries, Plot No.39, Industrial Area, Phase II, Union Territory, Chandigarh-160002.
3. Regional Employment Officer, Regional Employment Exchange, U.T., Chandigarh, Near Bridge Market, Sector 17-C, Union Territory, Chandigarh-160017.

... .Respondents

O R D E R(Oral)

AJANTA DAYALAN, MEMBER (A):

1. Heard the counsel for the applicant.
2. He states that father of the applicant died on 21.11.2019 while on official duty at India International Trade Fair-2019, New Delhi. Subsequently, the family submitted an application for compassionate appointment of the applicant Krishan Mohan Chanchal along with requisite documents.



However, as there was no vacancy in the office of applicant's father, the case was forwarded to Regional Employment Exchange, U.T. Chandigarh, on 17.8.2020. He states that despite lapse of almost one year from the date of death of applicant's father, no decision has been conveyed to the applicant as yet.

3. Counsel for the applicant contends that, at this stage, his limited prayer is that he will be satisfied if directions are issued to the respondent department to consider his case for compassionate appointment expeditiously.
4. Considering the limited prayer from the applicant's counsel, I direct the respondents to consider and decide the prayer of the applicant for compassionate appointment expeditiously and in any case within a period of six months from the date of receipt of a copy of this order.
5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

(AJANTA DAYALAN)
Member (A)

Dated: 26.11.2020
KKS